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NOTIFICATION
INCOME-TAX

No.154 (F.No.404/35/71-ITCC): In supersession of Notification No.42 (F.No.16/103/69-ITCC) dated 21.5.1969 and in exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government authorised Shri Satya Dev, who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act with effect from 20.1.1971.


(R.D. Saxena)


Deputy Secretary to the Government of India.

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No.154 (F.No.404/35/71-ITCC):

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(R.D. Saxena)
Deputy Secretary to the
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